

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-529(PB)/2017

IN THE MATTER OF:

M/s. Shiv Shakti Store

.... Applicant/Petitioner

Vs.

Pratham Housing Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Petitioner/Applicant : Mr. Anurag Sharma, Advocate

For the Respondent : Mr. Manoj Gupta, Director in person

ORDER

The documents supplied to the respondent particularly P-3, P-4 and the invoice dated 23.09.2014 are not legible. All these three invoices are required to be commented upon in the reply and without legible copies, which are not readable, reply could not be filed.

Mr. Manoj Gupta, Director appearing in person has stated that the reply shall be filed if the documents are supplied. Let documents be supplied within two days through email as well as dasti process, so that hard copies may be handed over in order to avoid supply of any illegible copies. Mr. Manoj Gupta is directed to give email Id and the postal address to the Counsel for the petitioner, where the documents may be sent.



Learned Counsel is directed to inspect the file and replace the illegible copies on the record of the files. Reply shall be filed within a week after supply of documents with a copy in advance to the Counsel opposite.

Rejoinder, if any, be filed within 5 days thereafter with a copy in advance to the Counsel opposite.

List for arguments on 29th January, 2018.

Sdl—

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sdl—

**(S.K. MOHAPATRA)
MEMBER(TECHNICAL)**

10.01.2018
V.Sethi